

CBI Vs. Subodh Mishra & Ors.
CC No. 376/2019
RC No. 04(A)/2014/SPE/CBI/AC-III/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Ajit Kumar Singh, Ld. Counsel for (A-1) and Sh. Kaushal Yadav, Ld. Counsel for (A-2) & (A-3).

06.07.2020 (At 1:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Ajit Kumar Singh, Ld. Counsel for (A-1).

Sh. Kaushal Yadav, Ld. Counsel for (A-2) & (A-3).

Accused Subodh Mishra (A-1) and Rajesh Agnihotri (A-2) are present on bail.

M/s. Vandana Air Travels Pvt. Ltd. (A-3) is represented through its Director Rajesh Agnihotri (A-2).

The matter was proceeding at the stage of arguments on the aspect of quashing of FIR by the Hon'ble High Court, as on the last date of hearing i.e. on 27.02.2020, the accused persons had claimed that the entire FIR had also been quashed qua them, whereas, Ld. PP for CBI had submitted that the FIR qua Renubala Pradhan (A-4) had only been quashed by the Hon'ble High Court vide order dated 29.01.2020 in *CrI.M.C. 2251/2017* titled as *Renubala Pradhan Vs. CBI* and the matter has to proceed further qua the other accused persons.

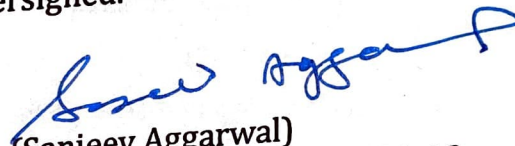
Today, Ld. PP for CBI submits that due to national lockdown pursuant to Covid 19 pandemic, the CBI could not move an clarificatory petition before the Hon'ble High Court, for which he needs some time. Not opposed. Time granted in the interest of justice.

Now to come up for same purpose / further proceedings on 25.09.2020. IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/06.07.2020